

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.01
C.P. (IB) No.20/BB/2023

IN THE MATTER OF:

M/s. PDB Venture Pvt. Ltd. ... Petitioner
Vs.
M/s. Arisu Retail Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Arjun Perikal
For the Respondent : Shri C.K. Nandakumar (Sr. Adv.)

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Pleadings are complete.
3. Due to some technical difficulties, the voice of the Ld. Counsels were not clear. Therefore, both the Ld. Counsels requested to advance their arguments through physical hearing.
4. List the case on **22.05.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)